

Administration of NIPER Act

3067. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Board of Governors of National Institute of Pharmaceutical Education and Research, Mohali (NIPER) and its various Committees like Academic Planning and Development Committee have not met minimum number of times as per the NIPER Act, since 2005;

(b) if so, whether this Committee was duly constituted as per NIPER Act by the Board of Governors and if so, the details thereof and if not, how does Government ensures strict compliance of the Act; and

(c) the action taken by Government against those who are responsible for these lapses?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Board of Governors of National Institute of Pharmaceutical Education and Research (NIPER) and its Committees have met as per the statutory provisions of NIPER Act, since 2005. A few meetings, however, could not be held for reasons beyond control.

(b) The Committees have been duly constituted as per the Act/Statutes of the Institute.

(c) Does not arise.

Disposing off of waste materials

†3068. SHRI RAGHUNANDAN SHARMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a proposal of Rs. 50 crores for erecting a monument of international standard in the memory of Bhopal Gas Tragedy in Union Carbide campus in Bhopal has been received and if so, the decision taken by Government in this regard;

(b) whether a proposal of Rs. 50 crore for disposing off of waste material kept in Union Carbide campus in Bhopal has been received; and

(c) if so, by when this amount would be released?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The State Government of Madhya Pradesh has informed that the decision to construct a Bhopal Gas Tragedy Memorial was taken by the State Government on 23rd February, 2007. The Planning Commission has approved one time additional central assistance of Rs. 10.00 crore for this purpose, provided during 2006-07 to the Government of Madhya Pradesh. The State Cabinet Sub-Committee has approved the conceptual plan for construction of Bhopal Gas Tragedy Memorial. The extent of Government of India's responsibility in the matter

†Original notice of the question was received in Hindi.

of construction of memorial is limited to the additional central assistance released to the State Government by Planning Commission. The State Government has moved an application before the Madhya Pradesh High Court, Jabalpur in Writ Petition No. 2802/2004 pending before the High Court seeking permission to start construction of the memorial. The construction will start after receiving the permission of the High Court.

(b) and (c) No such proposal of Rs. 50 crore has been received by the Government for disposing off of waste material kept in Union Carbide campus in Bhopal. However, the process of disposal of toxic wastes lying at Union Carbide India Limited (UCIL) premises is being jointly funded by Government of India and Government of Madhya Pradesh and monitored by the Hon'ble High Court of Madhya Pradesh at Jabalpur.

Quota of fertilizers to Gujarat

3069. SHRI KANJIBHAI PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is aware of the insufficient quota of fertilizers allotted to Gujarat during current year;

(b) if so, the actions taken to meet with the demand of fertilizers from the State of Gujarat; and

(c) what permanent measures Government proposes to take for sufficient supply of fertilizers to Gujarat in years to come?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Urea is the only fertilizer which is under partial movement and distribution control of the Government. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market forces of demand and supply. However, the availability of urea, DAP, MOP and NPK in Gujarat during current Kharif, 2009 (April'09 to July'09) has been adequate enough to sustain the sales/assessed requirement as under:—

('000 tonnes)

Month	UREA		DAP		MOP		NPK	
	Req.	Avl.	Req.	Avl.	Req.	Avl.	Req.	Avl.
April'09	65.50	117.14	33.80	58.47	13.10	27.24	20.50	52.83
May'09	59.00	131.77	97.80	161.31	14.50	22.87	38.80	67.90
June'09	140.00	155.50	100.00	201.07	20.70	25.49	38.50	35.73
July'09	262.00	245.70*	77.80	144.85*	21.30	5.11*	41.70	39.40*

(*as on 30/07/2009)